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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1129/2004

New Delhi this the 7th day of May, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member (A)

Shri Kiran Singh Verma,
Village : Chhalera (Gali No:3),
Sector-44, Noida, U.P.201301,

..Applicant

(By Advocate Shri S.K. Ray)

VERSUS

1. Govt. of NCT of Delhi
Through Chief Secretary,
Delhi Sachivalaya, New Delhi.
2. Joint Secretary (Planning),
Planning Commission,
Govt. of NCT of Delhi,
Delhi Sachivalaya, New Delhi.
3. Commissioner of Sales Tax,
Govt. of NCT of Delhi
Bikri Kar Bhawan,
I.P.Estate, New Delhi.
4. Accounts Officer,
Sales Tax Deptt.,
Govt. of NCT of Delhi,
Bikri Kar Bhawan,
I.P.Estate, New Delhi-1

..Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

The applicant by virtue of the present application seeks a direction to the respondents to revoke the suspension order of 14.5.2003 and also to revise the subsistence allowance in this regard.

2. The precise grievance of the learned counsel for the applicant is that though the applicant was suspended on 14.5.2003 in contemplation of the disciplinary authority's order but the proceedings have

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not yet been ^{started} concluded and the applicant is continuing under suspension. Even his subsistence allowance has not been revised.

3. At this stage when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice to show cause while disposing of the present petition.

4. It is directed that respondent No.3 would consider the question and decide in accordance with the instructions and rules with respect to the suspension period of the applicant and pass an appropriate speaking order, viz.

(a) if the suspension of the applicant has to be continued; and

(b) revision of the subsistence allowance

(c) decision in this regard shall preferably be taken within three months from the date of receipt of a certified copy of the present order and communicate to the applicant.

^{Naik}
(S.K. Naik)
Member (A)


(V.S. Aggarwal)
Chairman

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